

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
HYDERABAD**

REGIONAL BENCH - COURT NO. 1

Excise Appeal No. 31119 of 2017

(Arising out of Order-in-Appeal No. HYD-EXCUS-002-APP-034-17-18 dated 17.07.2017 passed by the Commissioner of Customs & Central Excise (Appeals-I) Hyderabad-500004)

M/s Lohiya Edible Oils (P) Ltd.

...Appellant

Plot No. 4, Phase-II,
IDA Mankhal,
Maheshwaram Mandal.
R.R. District,

VERSUS

**Commissioner of Customs, Central
Excise ,**

...Respondent

Hyderabad II Commissionerate,

7th Floor, Kendriya Shulk Bhavan,
Opp. L.B. Stadium, Basheerbagh
Hyderabad-500004

APPEARANCE:

Mr. R. Muralidhar, Advocate for the Appellant

Mr. A.V.L.N Chary, Authorized Representative for the Department

**CORAM: HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. P. V. SUBBA RAO, MEMBER (TECHNICAL)**

DATE OF HEARING: September 29, 2021

ORDER

The appeal is allowed. For order, see order of date in
Excise Appeal No. 21589 of 2014.

(Order dictated and pronounced in the open Court)

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P. V. SUBBA RAO)
MEMBER (TECHNICAL)**

Rekha